

11.46 hrs.

STANDING COMMITTEE ON COMMERCE

Fifteenth Report

[English]

SHRI PAWAN KUMAR BANSAL (CHANDIGARH) : Sir, I beg to lay on the Table the Fifteenth Report (Hindi and English versions) of the Department Related Parliamentary Standing Committee on Commerce on the Sick Textile Undertakings (Nationalisation) Amendment Bill, 1995 and the Textile Undertakings (Nationalisation) Bill, 1995.

11.47hrs.

CRIMINAL LAW (SECOND AMENDMENT) BILL *

[English]

MR. SPEAKER : I am allowing the Parliamentary Affairs Minister to introduce the Criminal Law (Second Amendment) Bill on behalf of Shri S.B. Chavan.

THE MINISTER OF WATER RESOURCES AND MINISTER OF PARLAMENTARY AFFAIRS (SHRI VIDYACHARAN SHUKLA) : On behalf of Shri S.B. Chavan, Sir, I beg to move for leave to introduce a Bill further to amend the Indian Penal Code, the Code of Criminal Procedure, 1973 and the Indian Evidence Act, 1872.

MR. SPEAKER: The question is :

"That leave be granted to introduce a Bill further to amend the Indian Penal Code, the Code of Criminal Procedure, 1973 and the Indian Evidence Act, 1872."

The motion was adopted.

SHRI VIDYACHARAN SHUKLA : I introduce the Bill.

* Published in Gazette of India, Extraordinary, part II, Section 2, dated 21.8.95.

[English]

MR. SPEAKER : Now, we shall take up the Indian Statistical Institute (Amendment) Bill for consideration and passing.

(Interrptions)

[Translation]

SHRI BHAGWAN SHANKAR RAWAT (Agra) : Had any member of their family died, they would have felt bereaved. They have not expressed sorrow over the death of others' (Interruptions) What is the use of Training so many laws when these people do not get any benefit out of them?

They are being subjected to mockery by referring to rules. This issue should be debated threadbare. The seriousness of the situation should neither be under-rated nor ignored completely, in the name of rules. A conspiracy to avoid discussion is being hatched. (Interruptions)

SHRI RAJVEER SINGH (Aonla) : Mr. Speaker, Sir, I am on a Point of Order. I have risen to speak time and again.

MR. SPEAKER : I will certainly hear your Point of Order. I must listen to you.

SHRI RAJVEER SINGH : Mr. Speaker, Sir, we all have been elected to this House. We express our views here. Today morning, a decision was arrived at in your chamber. I would like to ask why has it no been implemented?

MR. SPEAKER : You need not ask. You have to raise a Point of Order.

SHRI RAJVEER SINGH : My submission is that if no discussion was required on this subject, why was the Question Hour suspended? Why were replies to our questions not allowed. Today, I was to ask an important question. Why was my question not allowed to be replied to? Why was this drama enacted. Why is it that Hon. Members say something in your chamber and something different in this House? Why is it that those Hon. Members who had concurred with your decision in the chamber, are opposing the same here. This is not good.

MR. SPEAKER : Alright. I have heard your views. You have taken your sentiments to a greater height. But if you do like this, then all this will prove meaningless....

MR. SPEAKER : Whatever you have said is in order...be it a Point of Order or a Question.....

(Interruptions)

[English]

SHRI ARJUN SINGH : May I have your permission to say one word?

MR. SPEAKER : I will allow you.

[Translation]

SHRI BHAGWAN SHANKAR RAWAT : Mr. Speaker, Sir, I, too am on a Point of Order....(Interruptions)

MR. SPEAKER : I will hear you also. First, let me hear him.

[English]

Let us maintain order in the House first.

[Translation]

SHRI BHAGWAN SHANKAR RAWAT : Mr. Speaker,